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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : TCP/215/2016

NAME OF THE PETITIONER(S) : S. Martin

NAME OF THE RESPONDENT(S) : Akshaya Textiles Limited and another

UNDER SECTION : 111 A

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) Anirudh Krishnan B.N. Sanjay Prasanna 9566658901.	2) R. VIDHYA SHANKAR 91952211995	3) R. Srinivas 9841028008	Adv for applicant Adv for applicant Adv for applicant	Adv for 2nd Resp. Adv for 2nd Resp. Adv for 2nd Resp.	Mr. R. Vidhya Shankar 872/12.
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ORDER

Shri R. Srinivas, Counsel for applicant present. Shri R. Vidhya Shankar, counsel for R1 and Shri Anirudh Krishnan and Shri B.N.Sanjay Prasanna, counsel for R1 & R2 present. During the previous hearing, it has been pointed out by the parties that the matter pertaining to the subject matter is *sub judice* before High Court of Delhi. The Hon'ble High Court of Delhi has passed an order dated 15/12/2016 dismissing the petition. Therefore no matter connected to the present petition is *sub judice* before any court. Hence the parties are directed to submit the final arguments. Put up on 3/3/2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)